

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01532/2018**

**Dated Wednesday the 14<sup>th</sup> day of November Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

B.Pradeep Kumar,  
S/o late M.B.Menon,  
Working as : Chief Ticket Inspector (Prosecution),  
MAS Division, Chennai.  
Res : No. Y-51, Elango Street,  
Thiru Nagar, Jafferkhanpet,  
Chennai 600083. ....Applicant

By Advocate M/s. T.N.Sugesh

Vs

- 1.The Union of India,  
rep by the General Manager,  
Southern Railways, Chennai 600003.
- 2.The Divisional Railway Manager,  
Personnel Branch, Chennai Division,  
Southern Railways,  
Park Town, Chennai 600003.
- 3.The Senior Divisional Commercial Manager,  
Chennai Division, Southern Railways,  
Park Town, Chennai 600003.
- 4.The Chief Personnel Officer,  
Southern Railways, Chennai 600003. ....Respondents

By Advocate Mr. P. Srinivasan

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief:

"To direct the respondents to grant the scale of pay and the increments applicable to the post of Chief Ticket Inspector w.e.f the date of promotion of the applicant, that is, by order of 2<sup>nd</sup> respondent in No. M/P535/III CTI/Vol.IV dated 26.05.2017 and grant him all consequential benefits and pass such further or other orders as this Hon'ble Tribunal may be pleased to deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant was promoted as Chief Ticket Inspector by order dt. 26.05.2017. He submitted representation on 20.04.2018 for grant of pay scale for the post of Chief Ticket Inspector, increments and arrears of pay. But the respondents have not passed a speaking order on the representation. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. In view of the limited relief sought by the learned counsel for the applicant, the respondents are directed to consider the representation of the applicant dt. 20.04.2018 at Annexure A4 in accordance with law and pass a reasoned and speaking order on the basis of relevant rules and regulations

existing within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage without going into the merits of the case.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**14.11.2018**

SKSI